

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 352/93

Transfer Application No:

DATE OF DECISION 7-1-94

Smt. B.K.Sonar Petitioner

Shri R.S.Shirsat Advocate for the Petitioners

Versus

Union of India The Secretary, Respondent  
Ministry of Railways New Delhi.

Shri J.G.Sawant. Advocate for the Respondent(s)

CORAM:

The Hon'ble ~~Smt.~~ Smt. Lakshmi Swaminathan, Member(J)

The Hon'ble Shri

1. ~~Whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ?
3. ~~Whether their Lordships ish to see the fair copy of the Judgement ?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ?

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member(J)

NS/

(5)  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A.352/93

Smt. B.K.Sonar ... Applicant

vs

The Union of India  
Through the Secretary  
Ministry of Railway,  
New Delhi-110-001  
and Ors. ... Respondents.

Coram: Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Appearance:

Shri R.S.Shirsat, Advocate  
for the applicant.

Shri J.G.Sawant, Advocate  
for the respondents.

Dated: 7-1-94

Oral Judgement

(Per: Hon'ble Smt.Lakshmi Swaminathan, Member(J)

In this case the applicant has claimed ex-gratia payment under Railway Board's order No.147 dated 30-6-88. The respondents have stated that on the evidence submitted by the applicant, including the affidavit filed on 7-10-91 explaining the difference in her name between 'Bababai' and 'Babibai', she has failed to establish the fact that Smt. Bababai who is claiming the ex-gratia payment is the same person. Learned counsel for the applicant undertakes to submit the succession certificate to prove the identity of the claimant.

2. In the above circumstances, the following order is passed:

The respondents will consider the applicant's claim in terms of Railway Board's order dated 30-6-88 for ex-gratia payment on any further evidence she may submit, by way of a succession certificate or any other document.

3. The O.A. is disposed of accordingly with no order as to costs.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan) ✓  
Member (J)